

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 41/MP/2023 along with IA No.6/2023

Subject : Petition under Section 79 of the Electricity Act, 2003 to challenge the Respondents' wrongful action of insisting upon additional requirements, which are contrary to contractual terms and provisions of the Power Purchase Agreement, for processing invoices and the communications of the Respondents calling upon solar/ wind power generators to obtain separate connections from Distribution Companies and avail power as per prevailing tariff category during the periods when their plant does not generate electricity.

Petitioner : Solar Power Developers Association (SPDA)

Respondents : Solar Energy Corporation of India Limited and Ors.

Date of Hearing : **7.8.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Ankur Sood, Advocate, SPDA
Ms. Romila Mandal, Advocate, SPDA
Shri Dhaman Trivedi, Advocate, SPDA
Ms. Puja Priyadarshini, Advocate, UPPCL
Shri Subrat Jain, Advocate, UPPCL
Shri Venkatesh, Advocate, NTPC
Shri Aniket, Advocate, NTPC
Shri Siddharth Nigotia, Advocate, NTPC
Shri Rajiv Srivastava, Advocate, UPSLDC
Ms. Gargi Srivastava, Advocate, UPSLDC
Shri Vimlesh Kumar, Advocate, UPSLDC

Record of Proceedings

Learned counsel for the Petitioner prayed for an adjournment on the ground of the non-availability of the arguing counsel. Considering the said request, the matter was adjourned.

2. The matter will be listed for hearing on **16.10.2025**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

